

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 11402- JK (LD) of 2025

DATED: - 09 - 09 - 2025

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated: 09.09.2025

No:-LAW-OIC/09/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Reyaz Ali Bhat
09/09/25

Annexure to the Government Order No. 11402- JK (LD) of 2025 dated 09.09.2025.

S No.	Title of the Case	OIC
1	Case FIR No. 30/2016 of P/S Bishnah U/S 302/34 RPC titled State through SHO P/S Bishnah Vs Jarnail Singh and Another.	Sh. Gurmeet Singh, DySP, SDPO R.S Pura.
2	Case FIR No. 52/2024 of P/S Bari Brahmana U/S 38/21/22/27-A/29 NDPS Act titled Mohd Baru & Another Vs UT of J&K.	Sh. Pradeep Singh Sen, SDPO Bari Brahmana.
3	TA No. 7499/2021 titled Bishamber Dass VS UT of J&K & Others.	Sh. Kuljeet Singh, Dy.SP UAPA Cell PHQ.
4	OA No. 360/2025 titled Ashwani Kumar Vs. Union Territory of J&K and others.	Mr. Latief Ahmed, SP (Admn) ZPHQ Jammu.
5	OA No. 982/2023 titled Imtiyaz Ahmad Vs UT of J&K & Ors.	Mr. Nazir Ahmad Yatoo Dy.SP (ADO) HQ.
6	WP(C) No. 1737/2025 titled M/S Sambhav Armoury Vs. UT of J&K and others.	Mr. Monish Kumar Under Secretary, Home Department.
7	WP(C) titled UT of J&K and Ors. Vs. Akhtar Hussain.	Mr. Peerzada Aijaz Ahmad, No. JKPS-116080 DYCO IRP 4th Bn.
8	OA No. 604/2025 titled Mushtaq Ahmad Wani Vs. Home Department J&K and others.	Mr. Nazir Ahmed DySP (Pers) Administrative Officer, PHQ (7006770143).

Nazir Ahmed

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